


O.A.: 142/96

1/07.03.96

Hon'ble Mr. K.D.Saha, Member(A)  
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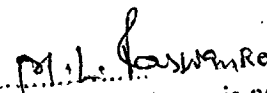
Adjourned to 15.04.1996 for admission.

SKJ

  
(K.D.Saha)  
Member (A)

~~2/10.10.96~~

~~Counsel for the applicant : None.~~

Shri  Registrar  
Since the Division Bench is not  
available at present, let this case be  
adjourned sine die till the Division  
Bench is available.

1/c

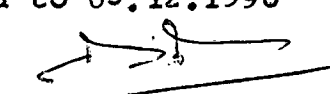
  
Registrar 1/c

3/10.10.96

Counsel for the applicant : None.

No one appears. Adjourned to 03.12.1996  
for admission.

(D.P. Kayastha)  
Member (J)

  
(K.D.Saha)  
Member (A)

SKJ

4/03.12.96

Counsel for the applicant : Shri G. Saha.

Heard Shri G. Saha, learned counsel for the applicant on the question of admission. The applicant has been issued a charge memo vide Annexure-1, dated 15.11.1994. The prayer in this application is for quashing the Memorandum of Charges and the State of Imputation of mis-conduct. It is submitted that the Inquiry Officer has since been appointed.

Against this background we are not inclined to admit the application at this stage. We, however, direct the respondents to complete the disciplinary proceedings within a period of four

months from the date of receipt of the copy of  
this order. The applicant will be at liberty to  
approach this Tribunal, if so advised, after comple-  
tion of the disciplinary proceeding.

The application is disposed of accordingly.

(D. Purkayastha)  
Member (J)

(K.D. Saha)  
Member (A)

SKJ